

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DURGASHAKTI FOODS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Durgashakti Foods Private Limited
2	Date of incorporation of corporate debtor	18/02/2008
3	Authority under which corporate debtor is incorporated / registered	Roc- Mumbai
4	Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	CIN:- U15122MH2008PTC179036
5	Address of the registered office and principal office (if any) of corporate debtor	JALALPURA KHAMGAON MH 444303 IN
6	Insolvency commencement date in respect of corporate debtor	16.12.2019 (Copy of order received by Interim Resolution Professional on 27th December, 2019 Via Mail)
7	Estimated date of closure of insolvency resolution process	13th June, 2020 (180th Days From the date of commencement of Insolvency)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name:- Mr. Navin Khandelwal, REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, navneet plaza 5/2 Old Palasia, Indore- 452001 Emailid:- navink25@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, navneet plaza 5/2 Old Palasia, Indore- 452001 Emailid:- irp.shakti@gmail.com
11	Last date for submission of claims	10th January, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per information available with irp till date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link : https://ibbi.gov.in/downloadform.html physical address: as per point 10 not applicable, as per information available with irp till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the process of the **DURGASHAKTI FOODS PRIVATE LIMITED**, Mumbai on **16.12.2019**

The creditors of **DURGASHAKTI FOODS PRIVATE LIMITED**, Mumbai, are hereby called upon to submit their claims with proof on or before **10th January, 2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Claim may be submitted in their specified forms- Form B –Operational Creditor (Other than Workmen/Employee); Form C –Financial Creditor, Form CA –Financial Creditor in a class, Form D – Workmen/Employee, Form E- Authorized Representative of Workmen/Employee & Form F – other Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

NAVIN KHADELWAL

INTERIN RESOLUTION PROFESSIONAL

IN THE MATTER OF DURGASHAKTI FOODS PRIVATE LIMITED

REGN NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301

DATE:- 29/12/2019

PLACE:- Indore

Navin Khandelwal